

(b) the number of surplus employees who were (i) given alternative employment in their original grade- (ii) given alternative employment below their original grade and (iii) not given alternative employment at all?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

NIGHT DUTY ALLOWANCE FOR RAILWAY EMPLOYEES

546. SHRI D. THENGARI: Will the Minister of RAILWAYS be pleased to state:

(a) whether any proposal to revise the system of Night Duty Allowance for Railway employees is under Government's consideration; and

(b) if so, the details of the proposal?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) and (b) Revised orders regarding grant of night duty allowance effective from 1st April, 1967 were issued on 13th April, 1967. Under these orders, all classes III and IV staff including certain categories of workshop staff, drawing pay upto Rs. 470 (A.S.) p.m. excepting those who are classified as "essentially intermittent" and "excluded" under the Hours of Employment Regulations are eligible for this allowance and all duty performed between 22 hours and 6.00 hours is reckoned for the purpose. No other proposal in this regard is under consideration.

PAYMENT OF ARREARS TO RAILWAY EMPLOYEES OF OLAVAKKOT DIVISION

547. SHRI D. THENGARI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the employees of Olavakkot Division of

the Southern Railways have not yet been paid arrears of Night Duty Allowance, Overtime Allowance and National Holiday Allowance due to them consequent upon the enhancement of Dearness Allowance from 1st November, 1961;

(b) if so, the reasons therefor; and

(c) when payment of arrears will be made?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) Yes.

(b) and (c) In the Olavakkot Division, the number of cases in which the amounts of Night Duty Allowance, Overtime Allowance and Monetary compensation in lieu of attendance on National Holidays is required to be reassessed consequent upon the retrospective revision of the Dearness Allowance rate from 1st November, 1961 and subsequently, is very large and the work involved in this voluminous. Special steps are being taken to draw the arrears and to make the necessary payment thereof as early as possible.

FACTORIES IN JAMMU AND KASHMIR

548. SHRI GULAM NABI UNTOO: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) the number and the names of factories in the State of Jammu and Kashmir working in the industrial sphere of the Public Sector; and

(b) the number and names of such factories working exclusively in the Kashmir Valley?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) and (b) Information is being collected and will be laid on the Table of the House.